

(b) Does not arise.

### **Release of DBC**

\*174. DR. C. SILVERA:  
SHRI GOVINDA CHANDRA  
MUNDA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a ban on issue of double barrel connections in the country, especially in Delhi;

(b) if so, the reasons thereof; and

(c) the steps taken to lift the ban?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) to (c). A second cylinder is released to LPG consumers in a planned manner subject to product availability and backlogs in LPG supplies. In the context of the recent Gulf crisis, restricted availability of the product and backlogs, release of a second cylinder has been withheld all over the country till the situation improves. Actions are being taken to augment availability of the product, its speedy movement, enhanced bottling and to steps up delivery of refills so as to reduce the backlogs.

[Translation]

### **Condition of Labourers In South Eastern Coalfields Limited**

\*175. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of ENERGY be pleased to state:

(a) whether labourers are engaged by contractors for carrying coal from mines, to load and unload coal in trucks in Gabra (Bilaspur district) Mehgaon and Katkona

(Surguja district), Rajnagar and Bijuri (Sahdola district) under South Eastern Coalfields Limited;

(b) whether these labourers are paid one fourth or one third of the minimum wages fixed by law by the contractors;

(c) if so, whether the Government propose to declare all these labourers as regular workers of the Coal India Limited;

(d) whether the case of contractors versus labourers of Gabra Project is pending with the Chief Labour Commissioner, Delhi for the last four years; and

(e) if so, the reasons for the delay, and if not, the decision taken in the matter?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) The contractors engaged by SECL for coal transportation and loading in Gevra, Bhatgaon, Katkona, Rajnagar and Bijuri execute the jobs; by mechanical means and not by manual.

(b) SECL has reported that transport contractors pay to their workers wages varying between Rs. 1500 to Rs. 2000 per month depending on their designation. Mainly, drivers, khalasis, mechanics, helpers are employed by contractors for driving and maintenance of tippers. While the minimum wages fixed by the M.P. Government under the Minimum Wages Act is reported to be Rs. 21/- per day of Rs. 546/- for 26 working days of a month, no worker of the contractor is reported to be paid less than Rs. 750/- per month.

(c) Contractors' workers are not employees of the SECL and the question of employing them as regular workers of the coal company does not arise.

(d) and (e). A complaint demanding payment for contract workers at par with

principal employer workers on account of same or similar nature of job being performed by them in Gevra Project was received by CLC(c) in December 1987. This matter is under arbitration in accordance with the mutual agreement arrived at by the parties in May 1989. The arbitration is in progress. A meeting is fixed for the 3rd week of January 1991.

[English]

#### Rehabilitation of N.C.L. Oustees

\*176. SHRI KALP NATH RAI: Will the Minister of ENERGY be pleased to state:

(a) whether in 1982 the Northern Coalfields Limited agreed with representatives of the land oustees to rehabilitate them;

(b) if so, the details of the agreement arrived at;

(c) the extent of its implementation especially in respect of outstees belonging to Kharia, Bina and Khakri projects;

(d) the reasons for not implementing the agreement in full; and

(e) the time by which it will be implemented?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (e). In a meeting held on 25.7.82 with the representatives of villagers, Shri R. P. Panika, the then Member of Parliament and the representatives of CCL (now NCL), the following decisions were taken with regard to rehabilitation of displaced persons:

- (i) Compensation for the tenancy land at the rate of Rs. 7700/- was fixed.
- (ii) Compensation for houses, wells,

trees and band has were also decided to be paid based on C.C.L. schedule.

(iii) Employment to the land oustees should be given as per norms, suitability and need of the project.

(iv) All such persons whose houses have been acquired should be provided 60 ft. x 40 ft. plot for their rehabilitation within 1-2 Kms. of project area. Apart from this, CCL (now NCL) would, as far as possible, provide assistance to U.P. Government for providing drinking water, electricity and educational facilities.

The rehabilitation sites in U.P. are very near to the projects in case of Kakri and Bina projects. In case of Khadia project, because of non-availability of suitable land in the project area and nearby, rehabilitation site has been developed at a distance of about 8 Kms. from the Project site, in consultation with the Rehabilitation Cell under the Chairmanship of District Magistrate constituted by U. P. Government, keeping in view its proximity to main road and transport system. The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings.

#### Street Lights in Delhi

\*177. SHRI NANDLAL MEENA:  
SHRI MADAN LAL KHURANA:

Will the Minister of ENERGY be pleased to state:

(a) whether street lights have not been provided so far in R. K. Puram and other areas of Delhi, after their widening of roads;

(b) if so, the reasons for delay; and